ÆITEM NO.40 COURT NO.7 SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).35563-35564/2010

(From the judgement and order dated 22/09/2008 & 6.9.2010 in RA No. 29-CI/2010 & RFA No.2016/1988 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

HAKAM SINGH Petitioner(s)

VERSUS

STATE OF HARYANA Respondent(s)
(With appln(s) for c/delay in filing SLP and office report))

Date: 05/07/2011 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE HARJIT SINGH BEDI
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Petitioner(s) Mr.P.S.Patwalia,Sr.Adv.
Mr.Aman Preet Singh,Adv.
Mr. Ashok K. Mahajan,Adv.

For Respondent(s) Mr.Manjit Singh Dalal,AAG,
Mr.Vivekta Singh,Adv.
Mr.Tarjit Singh,Adv.
Mr.Kamal Mohan Gupta,Adv.

UPON hearing counsel the Court made the following
O R D E R

Two weeks' time is granted to Mr. Manjit Singh Dalal, Addl.Advocate General to file Vakalatnama.

(KUSUM SYAL)
SR. P.A.

(VINOD KULVI)
COURT MASTER